

1	2	3	4	5	6
44.	Lapanga TPS	Sambalpur	500 MW	1900.000	Samlai Power (Lapanga) Company Ltd., USA
Total			5	5800.00	21836.430
<b>TAMIL NADU</b>					
45.	Basin Bridge Stage-II	Madras	4x50 MW	757.100	G M R Vasavi Power Corporation Ltd.
46.	Cuddalore TPS	Arcot Vallalar	2x660 MW	6495.000	Cuddalore Power Company Ltd.
47.	Jayamkondan Lignite PP	Thirruvalluvar	1500 MW	5250.000	M/s. Jayamkondam Lignite Power Corpn. Limited, Germany
48.	North Madras II	Chengai MGR	2x525 MW	4207.200	Videocon Power Ltd./Edison Mission Energy, USA
49.	Pillai Peru Malnallur	Nagai	330.5 MW	1121.700	Dyna Vision of Reddy Group/J. Makowski/P. Vijayakumar REI
50.	Zero Unit (NLC)	South Arcot	250 MW	1200.000	ST Power Systems Inc., USA
Total			6	4650.50	19031.080
<b>UTTAR PRADESH</b>					
51.	Anpara 'C'	Sonedhadra	1000 MW	3500.000	M/s. Hyundai Heavy Industries Co. Ltd. of Korea
52.	Jawaharpur TPS	Etah	800 MW	2896.000	Pacific Electric Power Dev. Corpn. Canada
53.	Partabpur		2000 MW	7000.000	M/s. ISN International, USA
54.	Rosa TPS	Shahjahanpur	2x283.5 MW	2587.470	Indo-Gulf Fertilizers and Chemicals India and Power Gen. Pic.
Total			4	4367.00	15983.470
<b>WEST BENGAL</b>					
55.	Ballagarh TPS	Hooghly	2x250 MW	2234.690	Ballagarh Power Co. Ltd. (CESC/ADB/TFC), USA
56.	Gouripore TPS	24 Parganas (N)	2x75 MW	680.620	Gouripore Power Comp. Ltd. Calcutta
57.	Sagardighi TPS	Murshidabad	2x500 MW	3677.000	DCL Kuljan Corpn. CMS Generation, USA
Total			4	1650.00	6592.310
G.Total			57	37386.00	139665.980

### Mega City Projects

3827. SHRI MURALIDHAR JENA : Will the PRIME MINISTER be pleased to state :

(a) the number of Mega City projects cleared by the Government;

(b) the proportion of equity participation by the public and private financial institutions in the projects; and

(c) the criteria for funding laid down between the Union and State Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Under the Centrally sponsored scheme of Infrastructure Development in Mega Cities, clearance of projects is accorded by the State Level Project Sanctioning

Committees. So far the State Level Project Sanctioning Committees in the five Mega cities have approved projects as follows :

(i) Mumbai	-	22 projects
(ii) Calcutta	-	56 projects
(iii) Chennai	-	52 projects
(iv) Hyderabad	-	14 projects
(v) Bangalore	-	20 projects

(b) and (c). The Mega City Scheme guidelines do not provide for equity participation by the public and private financial institutions in the projects. However, 50% of cost of approved projects under Mega City Scheme is to be met by Institutional Finance, through financing institutions and capital markets. The sharing pattern for the Mega City Scheme is Central Government-25% : State Government-25% : Institutional Finance-50%.

#### ONGC Projects

3828. SHRI CHURCHILL ALEMAO : Will the PRIME MINISTER be pleased to state :

(a) the number of ongoing projects of ONGC on which contractual labourers are deployed, State-wise; and

(b) the details of pay scales and other benefits are provided to them?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) :

(a) ONGC Ltd. awards job contracts, wherever required, at its various projects and works centres.

(b) The contractual labourers are given wages and other benefits by the contractors who engage their services.

#### Agreement between Haryana, Punjab and Rajasthan

3829. SHRI TARA CHAND BHAGORA : Will the PRIME MINISTER be pleased to state :

(a) whether an agreement was signed between the Government of Rajasthan, Haryana and Punjab and the Union Government was to refer the claim of Rajasthan regarding share in power projects of Punjab to the Supreme Court;

(b) if so, whether the matter has been referred;

(c) if not, the time by which it is likely to be referred.

(d) the steps taken by the Government to ensure the share of Rajasthan in the Hydel Power Projects on Ravi-Beas water as per agreement;

(e) whether the Government propose to formulate any National policy in this regard;

(f) if so, the details thereof;

(g) whether the Government is contemplating to allocate any additional power from Central Projects; and

(h) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) to (h). An agreement was reached among Punjab, Haryana, Rajasthan and the Central Government on 10.5.1984 for making a reference to the Supreme Court on the question of entitlement of Haryana and Rajasthan to a share in the power generated in the Anandpur Sahib Hydel Project, Mukerian Hydel Project, Thein Dam Project, Upper Bari Doab Canal (UBDC) Stage-II and Shahpur Kandi Hydel Scheme, and, in the case of there being such an entitlement, to determine the share of each State.

This has been a subject matter of discussion in various inter-state meetings held by the Ministry of Water Resources. However, no consensus could be reached. The Northern Zonal Council has now been approached to persuade the States, concerned to arrive at an amicable settlement.

Keeping in view the overall power supply position in the Northern region of the country, 40% of power from the "unallocated quota of Central Power Stations kept at the disposal of the Central Government, has been allocated to Rajasthan with effect from 25.11.1996.

[Translation]

#### Rural Electrification

3830. SHRI D.P. YADAV :

DR. CHHATRAPAL SINGH :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to set up power plants/sub-stations at Bulandshahar and Badayun districts of Uttar Pradesh for the electrification of all villages of both the districts;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) to (c) No, Sir. The rural electrification works are carried out by the State Governments/SEBs of the respective States in accordance with their priorities, requirement and availability of financial resources. The status of